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Central Administrative Tribunal, Principal Bench

Original Application No. 3122 of 2002

New Delhi, this the 29th day of November, 2002

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)**

Shri Sunder Lal Kureel,
son of Shri Mangali Prasad
resident of 101-E, Krishna Vihar,
U.P. Awas Evam Vikas Parishad
Plan No.1, Kalyan Pur,
District Kanpur Nagar, U.P.

....Applicant

(By Advocate: None)

Versus

1. Union of India through
Secretary
Ministry of Finance,
Department of Economic Affairs,
Government of India,
New Delhi.

2. Chairman
Union Public Service Commission,
Dholpur House, Shahjahan Road,
New Delhi

....Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Applicant contends that his name was recommended by the U.P.S.C. for appointment to the post of Regional Director (Junior) in National Savings Organisation, Ministry of Finance. Thereafter a letter had been issued to him to return the "Attestation Form" duly filled up which the applicant had sent. The applicant was even medically examined on 11.1.2001 and he was found fit for appointment.

2. The grievance of the applicant is that appointment letter has not been issued to him and he had

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represented on 23.4.2002 in this regard.

3. At this stage, we deem it unnecessary to express any opinion on the merits of the matter and direct respondent no.1 to consider the representation and pass a speaking order within a period of four months from the receipt of the certified copy of the present order and communicate to the applicant. Subject to aforesaid, the O.A. is disposed of.

V.K. Majotra

(V.K. Majotra)
Member (A)

V.S. Aggarwal

(V.S. Aggarwal)
Chairman

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